

From,

Hira Singh Bonal,  
H.J.S.  
Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

- All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Judge/Judges, Family Courts, Subordinate to High Court of Uttarakhand.
  3. Principal Secretary, Legislative and Parliamentary Affairs, Govt. of Uttarakhand, Dehradun.
  4. Secretary, Law-cum-L.R, Govt. of Uttarakhand, Dehradun.
  5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
  6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, near Rinku Medicos, Dehradun.
  7. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
  8. Legal Advisor to Hon'ble Governor, Uttarakhand, Raj Bahwan, Dehradun.
  9. Secretary, Lokayukt, 3/3 Industrial Area, Patel Nagar, Dehradun.
  10. Registrar, State Consumer Redressal Commission, Uttarakhand, H. No. 176, Azabpur Kala near Spring Hill School, Mothrowala Road, Dehradun- 248415.
  11. Member- Secretary, Uttarakhand State Legal Services Authority, Nainital.
  12. Presiding Officer, Labour Courts, Dehradun, Hardwar & Kashipur, District Udham Singh Nagar.
  13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
  14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
  15. Registrar, Public Service Tribunal, District Dehradun.
  16. Chairman, Cooperative Tribunal, Dehradun.
  17. Registrar-cum-Secretary, State Police Complaint Authority, Dehradun.
  18. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
  19. Addl. Secretary, Law, Uttarakhand Public Service Commission, Haridwar.

**C. L. No. 08 /UHC/Admin.A/2020**

Dated: June 29<sup>th</sup>, 2020.

**Subject: Regarding strengthening of Vigilance.**

Sir,

With regard to the subject noted above, I am directed to communicate the following directions of the Hon'ble Court, that, District Judges/Principal Judge/Judges, Family Courts should strengthen their network and any sort of information about misconduct by Judicial Officers/Staff, which falls under the purview of Vigilance Cell, shall be immediately brought to the knowledge of Vigilance Cell confidentially

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along with his/her report. In case, it is found that appropriate information has not been sent despite of its knowledge, concerned would entail disciplinary action.

**2-** You are, therefore, informed accordingly.

Yours Faithfully,  
Sd/-

**(Hira Singh Bonal)**  
Registrar General

Letter No. 2889/UHC/Admin.A/2020

Dated: June 29<sup>th</sup>, 2020.

**Copy forwarded for information to:-**

1. PPS to Hon'ble the Chief Justice.
2. PS/PA to Hon'ble Judge (s) with the request to place it before His Lordship for kind perusal.
3. All the Registrars, High Court of Uttarakhand.
4. Joint Registrar-I.
5. Vigilance Section.
6. OIC/NIC, High Court of Uttarakhand, Nainital, to upload the C.L. on the official website.
7. Guard File.

**Registrar General**